

**DIVISION BENCH**

**ITEM NO.115**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**IA No.470/2023 & IA No.03/2024 IN CP (IB) No.151/ALD/2019**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 22<sup>nd</sup> April, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>M/S PRUTHVI STEELS V/S KRP INFRASTRUCTURES &amp; BUILDERS PVT LTD</b>
<b>UNDER SECTION</b>	<b>9 IBC (IN CIRP)</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Mohd. Nazim Khan, Adv. : *For the Applicant/ RP, Mr. Babita Jain  
present in person in both IAs*

**ORDER**

- 1.** Ld. Counsel representing the Applicant/ RP along with RP in person is present through VC and states that though some settlement talks were initiated by the Directors of the Ex-Management to clear off the debts of the Applicant/ Petitioner and other creditors, however, the same has not been finalized. It is also further stated that a Plan was considered by the CoC but that has also not been finally approved.
- 2.** In view of this situation, she seeks an adjournment to find out the way for carrying forward the undergoing CIRP process, which was initiated in terms of an order dated 22.08.2023.
- 3.** Let the matter be adjourned for 22<sup>nd</sup> May, 2024 for further consideration of this matter.

**-Sd-**

**(Ashish Verma)  
Member (Technical)**

**22<sup>nd</sup> April, 2024**

*Kavya Prakash Srivastava  
(Stenographer)*

**-Sd-**

**(Praveen Gupta)  
Member (Judicial)**